

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 103
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India
Vs.
Shri Lal Mahal Ltd

....Applicant

....Respondent

Order delivered on 09.08.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Ankur Mittal, Adv. Ms. Meera Murali, Adv. Ms. Chitranshi, Adv.
For the Respondent	: Mr. Krishnendu Dutta, Adv. Mr. Ayush Aggarwal, Adv. Mr. Vikrant Singh, Adv. Mr. Mangesh Krishna, Adv. Mr. Rahul Gupta, Adv.

ORDER

Learned counsel for the Corporate Debtor states that yesterday a proposal was sent through courier to SBI Bank in which they have sent a written proposal from the Corporate Debtor giving the details of schedule of repayment to the applicant-bank for consideration. Let the same be considered by the applicant-bank and intimate their response to the same. The copy of the said proposal though courier yesterday shall be handed over to the learned counsel for the applicant during the course of the day. Adjourned to 22.08.2019.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Mukesh

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

